

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 15TH DAY OF MAY, 2002

Original Application No. 541 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

Uma Shanker, son of Sri Sita Ram
Resident of village-Amma, Post
Tinich, district Basti.

.. Applicant

(By Adv: Shri B.S.Pandey)

Versus

1. Union of India through its General Manager, Ministry of Railway, Department , New Delhi.
2. Divisional Railway Manager, North Eastern Railway, Gorakhpur.

.. Respondents

(By Adv: Shri K.P.Singh)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

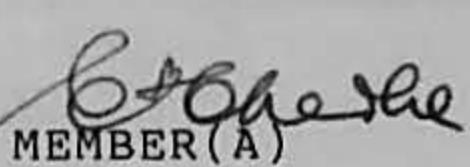
By this application u/s 19 of A.T.Act 1985 prayer has been made to direct the respondent no.2 to give employment to the applicant in lieu of acquisition of land of his grandfather for Railway use. No particulars have been mentioned in the OA as to when and in what manner the land was acquired. In the absence of necessary facts it is difficult to entertain the claim of the applicant. The counsel for the applicant submitted that representation has been filed before respondent no.2 which has not been decided. We have perused the representation, ~~and~~ necessary facts are not mentioned in the representation also. In the



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circumstances, it shall be futile to give any direction to the authorities to consider such representation.

The OA is accordingly dismissed. However, liberty is given to the applicant to make a fresh representation before respondent no.2 giving full particulars of the land acquisition. There will be no order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 15th of May, 2002

Uv/